

**IN THE INCOME TAX APPELLATE TRIBUNAL "G"  
BENCH, MUMBAI**

**BEFORE SHRI PAWAN SINGH, JM &  
SHRI S. RIFAUR RAHMAN, AM**

आयकरअपीलसं./ I.T.A. No. 6055/Mum/2017  
(निर्धारणवर्ष / Assessment Year: 2009-10)

M/s Sharda Electricals, 35-B, Mahal Industrial Estate, Mahakali Caves Road, Andheri(E), Mumbai-400 093	<b>बनाम/ Vs.</b>	ACIT Circle – 25(1), Bandra Kurla Complex, Mumbai, Pin-
स्थायीलेखासं./जीआइआरसं./PAN No. AAHFS9446H		
(अपीलार्थी/Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Shri Umesh Kamat, AR
प्रत्यर्थीकीओरसे/Respondentby	:	Shri V. Vinod Kumar, DR
सुनवाईकीतारीख/ Date of Hearing	:	22.01.2020
घोषणाकीतारीख / Date of Pronouncement	:	03.02.2020

**आदेश / ORDER**

**Per S. Rifaur Rahman, Accountant Member:**

The present Appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax (Appeals) - 37 in short referred as 'Ld. CIT(A)', Mumbai, dated 07.07.17 for Assessment Year (in short AY) 2009-10.

2. At the very outset, our attention was drawn towards letter dated 12.11.2019 wherein the assessee has requested to withdraw the present appeal. Ld. DR did not objected to the said request of withdrawal.

3. Considering the contents of the letter as mentioned above, we allow the request of the assessee for withdrawing the present appeal.

4. In the net result, the appeal filed by the assessee stands **dismissed as withdrawn.**

*Order pronounced in the open court on 3<sup>rd</sup> Feb 2020.*

<i>Sd/-</i> (Pawan Singh) न्यायिकसदस्य / Judicial Member	<i>Sd/-</i> (S. Rifaur Rahman) लेखासदस्य / Accountant Member
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मुंबई Mumbai;दिनांक Dated : 03.02.2020  
Sr.PS. Dhananjay

**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai

6. गार्डफाईल / Guard File  
आदेशानुसार/ BY ORDER,

उप/सहायकपंजीकार (Dy./Asstt.Registrar)  
आयकरअपीलीयअधिकरण, मुंबई/ ITAT, Mumbai